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**(2021) 03 SEBI CK 0021**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Review Application No. 3 Of 2020 In Appeal No. 300 Of 2019

Kishore Hegde

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 02-03-2021

**Acts Referred:**

**Citation :** (2021) 03 SEBI CK 0021

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Ravichandra Hegde, Robin Shah, Amit Sale, Adeeba Khan, Kumar Desai, Mihir Mody, Arnav Misra,

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**Judgement**

1. List this Review Application on March 11, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.